

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 106
(IB)-78(PB)/2019

IN THE MATTER OF:

Kamal Mehta

.... Applicant / petitioner

v.

M/s. Bestech Pvt. Ltd.

.... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Ashok Kumar Juneja, Mr. Akash Srivastava,
Advs.

For the respondent:-

Mr. Manish Sharma, Ms. Jigyasa Sharma, Mr.
Munish Kapila, Adv.

ORDER

Learned counsel for the petitioner seeks and is granted one week time to file rejoinder with a copy in advance to the counsel for the respondent.

List for arguments on 28.03.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)